

(2022) 09 KL CK 0058

In the High Court Of Kerala

Case No : Criminal Miscellaneous Petition No. 6076 Of 2022

Vikraman Nair

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 15-09-2022

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482

Citation : (2022) 09 KL CK 0058

Hon'ble Judges : Dr. Kauser Edappagath, J

Bench : Single Bench

Advocate : Ajit G Anjarlekar, G.P.Shinod, Govind Padmanaabhan, Atul Mathews, P.G.Manu

Final Decision : Disposed Of

Judgement

Dr. Kauser Edappagath, J

This CrI.M.C has been filed to quash all further proceedings pursuant to Annexure A FIR and Annexure B Final Report in CC No.314/2019 of the Court of the Judicial First Class Magistrate-V, Thiruvananthapuram (Special Court for Marklist Cases) u/s 482 of Cr.P.C.

Having heard Sri.G.P.Shinod, the learned counsel for the petitioners and Sri.P.G.Manu, the learned Senior Public Prosecutor, I am of the view that this CrI.M.C can be disposed of giving liberty to the petitioner to move an application for discharge at the court below. The application, if any, filed shall be disposed of by the court below in accordance with law after hearing both sides. The petitioners are free to take up all the contentions raised in this CrI.M.C in the application for discharge.

The personal appearance of the petitioners at the court below is dispensed with till the application for discharge is disposed of.